OFFICE MEMORANDUM

Sub.: Clarification of fee of Asst. Solicitor General/CGSC etc. in respect of Criminal matters-regd.

Reference is invited to OM No. 26(1)/2014-Judl. dated 01.10.2015 vide which fee payable to various categories of Government Counsels were revised. Table B of the aforesaid OM provides for fee structure applicable to Asst. Solicitor General/CGSC. However, Table B does not provide for fee payable in respect of Criminal Revision Petitions, Criminal Reference Matters, Criminal-Appeal, Contempt Petition (Criminal), M.Cr.C. (Miscellaneous Criminal Case), Bail Applications (under Section 482 Cr.PC) matters.

2. It is clarified that the fee for appearance of Asst. Solicitor General/CGSC etc. in respect of Criminal Revision Petitions, Criminal Reference Matters, Criminal-Appeal, Contempt Petition (Criminal), M.Cr.C. (Miscellaneous Criminal Case), Bail Applications (under Sections 437 and 438 Cr.PC) matters before various High Courts other Bombay & Kolkata shall be same as has been provided in Column 2 of Table (B).

3. This issues with the approval of Competent Authority.

(R.K.SRIVASTAVA)
Addl. Legal Adviser
Tel. No-23387543

To,
1. All Ministries/Departments to the Government of India.
2. All Senior Panel Counsel of High Courts through concerned Assistant Solicitors General in High Courts and its Benches thereof.
3. All Central Government Standing Counsel/Senior Panel Counsels of Delhi High Court.
4. Incharge, Branch Secretariats Chennai/ Bangalore.
5. All Sections of Department of Legal Affairs.
6. NIC Cell with the request to upload the same in the website of this Department.
7. Judicial Section with 5 spare copies.

(L.C.DABARIA)
Asst. Legal Adviser (J)
Tel: 23384831(O)